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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1727/2002

Tuesday, this the 9th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri R.C. Aggarwal
s/o Shri C.L. Aggarwal
127-A, Baldev Park, Delhi-51

..Applicant

(By Advocate: Shri R.P.Kapoor)

Versus

1. The Govt. of NCT of Delhi
through its Chief Secretary
Delhi Secretariat, Indraprastha Estate
Delhi-2
2. Director of Education
National Capital Territory of Delhi
Old Secretariat, Delhi-54
3. The Director,
Directorate of Vigilance
Old Secretariat
Delhi-54
4. The Deputy Director of Education
Directorate of Education
District East
Rani Garden, Delhi-31
5. The Secretary, Education
NCT of Delhi,
Old Secretariat, Delhi-54
6. The Central Board of Secondary Education
through Secretary
Preet Vihar, Vikas Marg, Delhi
7. Shri Alok Swaroop, UTCS Officer
Secretary, STA NCTD
Indraprastha Estate
Delhi-2

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

On the charge of irregularity in the matter of admission of students, the applicant, who is a PGT, was placed under suspension on 22.9.1997 (A-1) and a charge-sheet was served on him on 3.12.1988 (A-2). Later,

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(2)

on 17.5.1999, an inquiring authority was appointed along with a presenting officer. More than three years have passed since without any further action in the disciplinary proceedings. The applicant has made a series of representations and has contacted several senior officers also personally with a view to ensuring that the disciplinary proceedings are finalized expeditiously. All the efforts made by him have been in vain. The learned counsel appearing on behalf of the applicant seeks a direction to the respondents to finalize the disciplinary proceedings and, at the same time, he seeks annulment of action already taken against the applicant by placing him under suspension and by instituting disciplinary proceedings. An interim prayer for releasing subsistence allowance in favour of the applicant from 1.4.2002 has also been made.

2. We have considered the submissions made by the learned counsel and taking note of the abnormal delay which has taken place in finalizing the disciplinary proceedings against the applicant, we find it just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to take further steps in the disciplinary proceedings and to finalize the same expeditiously and in any case within a period of six months from the date of receipt of a copy of this order. We direct accordingly. We further direct the respondents to pass orders in respect of payment of subsistence allowance to the applicant from 1.4.2002 within a period of fifteen days from the date of receipt of a copy of this order.

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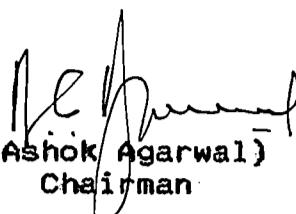
(3)

3. The present O.A. is disposed of in the aforesated terms.



(S.A.T.Rizvi)
Member (A)

/sunil/



(Ashok Agarwal)
Chairman